

7
O.A.637/94.

6/11/95.

Heard Shri G.S.Walia, Applicant and
Shri V.S.Masurkar, Counsel for Respondents.

It is made clear in the order passed by the Tribunal dated 19/7/94 that since a SLP is pending against the decision of the Full Bench, these payments shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in SLP No.10373/90 against the decisions of the Ernakulam Bench of the Tribunal in Application No.K-269/88.

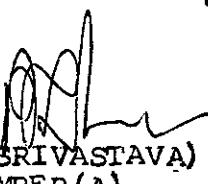
The Learned Counsel for the respondents submitted that except SLP in this case, all other SLP's have been admitted by the Supreme Court and stayed the orders of the respective Tribunal.

As a last resort, the respondent is given 4 weeks time to comply with the directions of the Tribunal failing which the CP-68/95 will be taken up on the next date of hearing.

S.O. till 8/12/95.

In case they fail to make payments, the concerned ~~Senior~~ D.R.M. in office i.e. respondent No.2 should be present on the next date of hearing. Copies of the orders be given to parties.

"DASTI"


(P.P. SRIVASTAVA)
MEMBER (A)


(B.S. HEGDE)
MEMBER (J)

abp.

order/Judgement despatched
to Applicant/Respondent(s)
on 10/11/95


13/11/95

C.P.88/95 In
O.A. No. 637/94

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

126/0/A

Shri G.S. Walia
V/s

...Applicant

Western Railway

...Respondents

CORAM: Hon'ble Shri B.S. Hegde, Member(J)
Hon'ble Shri M.R. Kolhatkar, Member(A)

TRIBUNAL'S ORDER :

Date: 19.4.96

Shri G.S. Walia, Counsel for applicant and

Shri V.S. Masurkar, Counsel for respondents.

He submits that the payment has already been



In the circumstances, C.P.88/95 is discharged.

Certified True Copy

Date

Section Officer
Central Admin. Tribunal
Bombay Bench.

NO.CAT/BOM/JUDL/O.A.637/94/5082 16/4/96 5083 Date: 30/4/96

Copy to:

1. Shri G.S. Walia, applicant in person.
2. Shri V.S. Masurkar, Advocate for the respondents.

Recd. by
Jahodar
30/4/96

S.O.

Q.L
25/4/96

Despatched on 26/4/96

Despatched